

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

D.A.NO. 530 of 1996.

Between

Dated: 25.4.1996.

K.Hanumantha Rao

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Applicant

And

1. The Sub Divisional Officer, Phones, Rajahmundry.
2. The General Manager, Telecommunications, East(East) Godavari Telecom District, Rajahmundry.
3. The Chief General Manager, Telecom, A.P.Circle, Hyderabad.

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Respondents

Counsel for the Applicant : Sri. K.Venkateshwar Rao

Counsel for the Respondents : Sri. N.V.Raghava Reddy, Addl.CGSC

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

96

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OA.530/96

dated : 25-4-96

Judgement

Oral order ( per Hon. Mr. R. Rangarajan, Member (Admn.) )

Heard Sri K. Venkateswara Rao, for the applicant and Sri N.V. Raghava Reddy for the respondents.

2. The applicant in this OA was engaged as casual mazdoor under Respondent-1 with effect from 7-12-1979 and he continued in that capacity till 31-3-1981. Again he was reengaged under the same respondent from 16-1-90 to 30-4-92. Thereafter he was not reengaged. During the above spells of casual labour service, it is stated that he had completed 800 days of casual service.

3. This OA is filed praying for a direction to the respondents that the applicant is entitled for reengagement as Casual Mazdoor under the control of the General Manager, Telecommunications, East Godavari, Telcom District, Rajahmundry, in terms of the various instructions issued by the Director General Telecommunications and also as per the Lr.No.TA/Lc/1-2/III dated 21-10-81 and Lr.No.TA/RE/20-2/Rlgs/Corr. dated 22-2-93 issued by the Chief General Manager, Telecommunications, Hyderabad by holding the action of the respondents in not reengaging him as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution.

4. In the result, the following direction is given :

The applicant should be engaged as Casual Mazdoor in future if there is work in preference to freshers from the open market in the unit from which he was last retrenched. If in pursuance of this order he is going to be reengaged

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none of the casual labours who are already in casual service shall be retrenched.

6. The OA is ordered accordingly at the admission stage. No costs.

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(R. Rangarajan)  
Member (Admn.)

Dated : April 25, 96  
Dictated in Open Court

April 25, 96  
PSTG6

One

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**Copy to:-**

1. The Sub Divisional Officer, Phones, Rajahmundry.
2. The General Manager, Telecommunications, East(East) Godavari Telecom District, Rajahmundry.
3. The Chief General Manager, Telecom, A.P.Circle, Hyderabad.
4. One copy to Sri. K.Venkateshwara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

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31/4*  
THE HON'BLE SHRI R. RANGARAJAN : M.E.A)

DATED: 25/4/96

ORDER/JUDGEMENT

M.A. NO/R.A./C.A. NO.

IN

R.A. NO. 53796

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

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*No Spare Copy*

